

15.39 hrs.

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Amendment of Article 276)*

[*English*]

SHRI V.S. KRISHNA IYER (Bangalore South) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRI V.S. KRISHNA IYER : I introduce the Bill.

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**CONSTITUTION (AMENDMENT)  
BILL\***

*(Amendment of Article 276)*

[*English*]

SHRI ANOOPCHAND SHAH (Bombay North) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRI ANOOPCHAND SHAH : I introduce the Bill.

15.40 hrs.

**PREVENTION OF SOCIAL  
DISABILITIES BILL\***

[*English*]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to move for leave to

introduce a Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community and to provide for penalties for such an act or acts and for matters connected therewith.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community and to provide for penalties for such an act or acts and for matters connected therewith.”

*The motion was adopted.*

PROF. NARAIN CHAND PARASHAR : I introduce the Bill.

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**PROFITEERING PREVENTION AND  
PRICE CONTROL BILL\***

[*English*]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to move for leave to introduce a Bill to regulate the prices of essential articles of daily consumption and to prevent profiteering in such articles.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to regulate the prices of essential articles of daily consumption and to prevent profiteering in such articles.”

*The motion was adopted.*

PROF. NARAIN CHAND PARASHAR : I introduce the Bill.

15.41 hrs.

**PROVISION OF RELIEF TO INDIGENT  
PERSONS BILL\***

[*English*]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to move for leave to